

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

104. RST.A /36/2024 C.P. (IB)/134(MB)2023

IN THE MATTER OF

Canara Bank

Vs

Timblo Engineering Private Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 28.06.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:-

Counsel for the Petitioner

For the Respondent:

ORDER

RST.A/36/2024: - In view of the submissions made by the learned counsel, the Restoration Application is allowed. Let the CP be allocated a new number.

Notice of Motion- **Registry and Petitioner are directed to serve notice** to the Respondent and to submit service report along with notice copy sent to Respondent, postal receipt, track report/acknowledgement at least seven days before the next date of hearing.

Upon service, the Respondent is directed to file the reply at least seven days before the next date of hearing by serving an advance copy with the Counsel opposite. Adjourned to **26.07.2024**.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)